

WRITTEN ANSWERS TO QUESTIONS

Establishment of Lubricating Plant in India

*473. { Shri Osman Ali Khan:
Sardar Iqbal Singh:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the Stanvac has submitted a scheme to Government for the setting up of a Lubricating Plant in India;

(b) the capacity of the plant; and

(c) whether Government have taken a decision in this regard?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Yes, Sir.

(b) 100,000 tons per annum of HVI automotive oils and intermediate industrial oils; and

(c) Not yet Sir.

Production of Pipes at Rourkela

*484. { Shri Morarka:
Shri Rajeshwar Patel:
Shri Achar:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the present rate of production of pipes in the Rourkela Pipeline Plant; and

(b) the foreign exchange saved by the increased production?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The pipe plant produced about 350 tons each in December 1960 and January 1961.

(b) The pipe plant has an order to supply 27000 tons of pipes to Burmah Oil Company (Pipe Lines) in 1961.

This order alone will save about Rs. 3 crores in foreign exchange.

Police Housing

*485. **Shrimati Ila Palchoudhuri:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Inspector General of Police, Delhi has recently issued orders that Police Officials from the rank of a Constable upto that of a Sub-Inspector who have been in occupation of Government Quarters for the last 5 years have to vacate them;

(b) if so, the number of Police Officials who will be affected by the order;

(c) the reasons for issuing such an order; and

(d) what arrangements have been made for providing alternative accommodation to those who will have to vacate their present quarters?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) and (c). In view of the shortage of Government accommodation for Police personnel, the Inspector-General of Police, Delhi, issued orders in November, 1960, that all Police personnel of the rank of Foot-Constable to Sub-Inspector, who had been in continuous occupation of such accommodation for a period of five or more years, should vacate it by the 1st of May, 1961, so that it could be allotted to others on the waiting list. The order was passed to rationalise the allotment procedure and to give an equal opportunity to Police officers of these ranks to avail of Government accommodation by turn.

(b) 306.

(d) The officials who vacate their present accommodation in consequence of the Inspector-General of Police's order will be paid house rent allowance in lieu of free residential accommodation.